

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

I.A. No. 1083 of 2025

In

Company Appeal (AT) (Insolvency) No. 148 of 2025

IN THE MATTER OF:

Gateway Investment Management Services Ltd.

...Appellant

Versus

ASC Insolvency Services LLP & Ors.

...Respondents

Present:

For Appellant : Mr. Abhijeet Sinha, Sr. Advocate with Ms. Udit Singh, Mr. Vaibhav Mishra and Ms. Shankari Mishra, Advocates

For Respondent : Mr. Ramji Srinivasan, Sr. Advocate with Mr. Arijit Mazumdar, Ms. Akansha Kaushik, Mr. Shambo Nandy, Mr. Arjun Bhatia and Ms. Shefali Munde, Advocates for R-5/SRA.

Mr. Abhishek Anand, Mr. Dhruv Malik, Ms. Aditi Sinha and Ms. Rajnandini Singh, Advocates for R-2/NARCL.

Mr. Vivek Sibal, Sr. Advocate with Ms. Rashmi Raj, Mr. Abhishek Periwal, Mr. Rohil Malhan and Ms. Kiran Bisht, Advocates for R-1.

With

Company Appeal (AT) (Insolvency) No. 179 of 2025

&

I.A. No. 717 of 2025

IN THE MATTER OF:

Alchemist Asset Reconstruction Company Ltd.

...Appellant

Versus

ASC Insolvency Services LLP & Ors.

...Respondents

Present:

For Appellant : Mr. Krishnendu Datta, Sr. Advocate with Mr. Milan Singh Negi, Mr. Nikhil Kumar Jha, Ms. Aakriti Gupta and Ms. Alina Merin Mathew, Advocates

For Respondent : Mr. Ramji Srinivasan, Sr. Advocate with Mr. Arijit Mazumdar, Ms. Akansha Kaushik and Mr. Shambo Nandy, Advocates for R-2.

Mr. Abhishek Sinha, Mr. Dhruv Malik, Ms. Aditi Sinha and Ms. Rajnandini Singh, Advocates for R-3/NARCL.

ORDER
(Hybrid Mode)

28.03.2025 I.A. No. 1083 of 2025 We have heard Mr. Abhijeet Sinha, Learned Senior Counsel for the Applicant, he seeks liberty to file two page note in support of the application.

‘Orders Reserved’.

Company Appeal (AT) (Insolvency) No. 179 of 2025

Learned Senior Counsel Mr. Krishnendu Datta, has completed his submission in the Rejoinder. Hearing completed.

‘Judgment Reserved’.

The Learned Counsel for all the parties are at liberty to file their short Notes of Submissions not more than four pages, along with judgment relied, within a week.

Interim order to continue till the delivery of judgment.

[Justice Ashok Bhushan]
Chairperson

[Barun Mitra]
Member (Technical)

[Arun Baroka]
Member (Technical)

pks/nn